

CORRIGENDUM TO DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF



SWISS GLASCOAT EQUIPMENTS LIMITED

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This Corrigendum to Detailed Public Statement (this “**Corrigendum**”) is being issued by Vivro Financial Services Private Limited (“**Manager to the Offer**”) on behalf of HLE Engineers Private Limited (“**Acquirer 1**”), Mr. Himanshu K. Patel (“**Acquirer 2**”), Mr. Nilesh K. Patel (“**Acquirer 3**”), Mr. Harsh H. Patel (“**Acquirer 4**”) and Mr. Aalap N. Patel (“**Acquirer 5**”). (Acquirer 1, Acquirer 2, Acquirer 3, Acquirer 4 and Acquirer 5 are collectively referred to as “**Acquirers**”) in respect of the Open Offer to the equity shareholders of Swiss Glascoat Equipments Limited (“**SGEL**” or “**the Target Company**” or “**TC**” or “**the Company**”) pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto (“SEBI (SAST) Regulations”). This Corrigendum is being issued pursuant to changes/amendments advised by SEBI to the Manager to the Offer vide their letter no CFD/DCR/OW/2017/2713 dated February 3, 2017 received on February 3, 2017 and should be read in conjunction with the Public Announcement (“**PA**”) filed with BSE on October 25, 2016 (Tuesday) and filed with SEBI on October 26, 2016 (Wednesday) and Detailed Public Statement (“**DPS**”) appeared in Financial Express – National English Daily, Jansatta – National Hindi Daily (All Editions) Financial Express (Gujarati Regional Edition), Navshakti (Marathi Daily) (Mumbai Edition) on October 28, 2016 (Friday) unless otherwise specified. The capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to them in the DPS.

The shareholders of Target Company are requested to note that the changes/amendments with respect to and in connection with DPS are as under:

The Revised schedule of activities pertaining to the offer is as follows:

SCHEDULE OF MAJOR ACTIVITIES RELATING TO THE OFFER

Activity	Original Date	Original Day	Revised Date	Revised Day
Issue of Public Announcement (PA)	October 25, 2016	Tuesday	October 25, 2016	Tuesday
Publication of Detailed Public Statement (DPS)	October 28, 2016	Friday	October 28, 2016	Friday
Last date of filing Draft Letter of Offer with SEBI	November 7, 2016	Monday	November 7, 2016	Monday
Last date for public announcement for competing offer(s)	November 22, 2016	Tuesday	November 22, 2016	Tuesday
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	November 29, 2016	Tuesday	February 3, 2017	Friday
Identified Date*	December 1, 2016	Thursday	February 6, 2017	Monday
Date by which Letter of Offer to be dispatched to the Shareholders	December 8, 2016	Thursday	February 14, 2017	Tuesday
Last date for upward revision of the Offer Price and/ or the Offer Size	December 13, 2016	Tuesday	February 16, 2017	Thursday
Last date by which the recommendation of the committee of independent directors of the Target Company will be published	December 14, 2016	Wednesday	February 17, 2017	Friday
Date of public announcement for opening of the Offer in the newspapers where the DPS has been published	December 15, 2016	Thursday	February 20, 2017	Monday
Date of commencement of Tendering Period (Offer Opening Date)	December 16, 2016	Friday	February 21, 2017	Tuesday
Closure of Tendering Period (Offer Closing Date)	December 29, 2016	Thursday	March 7, 2017	Tuesday
Last date of communicating rejection/ acceptance and payment of consideration for accepted Equity Shares and/ or share certificate(s)/ demat delivery instruction(s) for rejected Equity Shares to be dispatched/ issued	January 12, 2017	Thursday	March 22, 2017	Wednesday
Issue of post offer advertisement and last date for filing of final report with SEBI	January 19, 2017	Thursday	March 30, 2017	Thursday

Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer shall be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and Parties to SPA) are eligible to participate in the Offer any time before the closure of the Offer.

All the other terms and conditions remain unchanged. The Acquirer 1 through their respective directors and Acquirer 2, Acquirer 3, Acquirer 4, and Acquirer 5 accept full responsibility for the information contained in this Advertisement and also accepts responsibility for the obligations of the Acquirers prescribed under the SEBI (SAST) Regulations.

A copy of this Corrigendum will be available at SEBI website at <http://www.sebi.gov.in>.

Issued by Manager to the Offer

VIVRO

Vivro Financial Services Private Limited
SEBI Registration No. INM000010122

CIN: U67120GJ1996PTC029182

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